

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

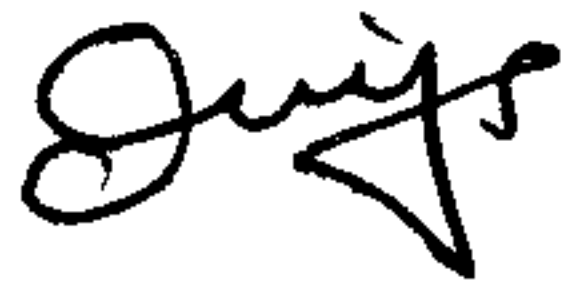

TP No. 109/397-398/NCLT/AHM/2016
CP No. 77/2015

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2018**

Name of the Company: Pinakin Kharwar
V/s.
Rudraksh Synthetics Pvt. Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DIVYA PAPAIYAWALA	Adv. for Plaintiff		
2.	DHIREN R. DAVE	Rep. PCS	Resp.	

ORDER

Advocate Ms. Divya Papaiyawala is present for the applicant. PCS Mr. Dhiren Dave is present for the Respondent

Learned lawyer appearing on behalf of the Applicant filed pursis with a request to withdraw the application.

The permission is granted.

Accordingly, TP 109/2016 in CP 77 of 2015 is dismissed as withdrawn.

The IA in CP No. 77/2015, if any, is also dismissed. No order as to costs.


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 19th day of September, 2018